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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

I.A. 14150/2025

IN

+ CS(COMM) 443/2024

UNISYS INFOSOLUTIONS PVT LTD & ANR.Plaintiffs

Through: Ms. Swathi Sukumar, Senior Advocate with Mr. Nikhil Chawla, Mr. Om Ram, Ms. Mansha Mehta, Ms. Aneesha Sinha, Mr. Ritik Raghuwanshi, Mr. Rishubh Agarwal and Ms. Pratibha Singh, Advocates.

versus

TRANSSNET MUSIC LIMITED & ORS.Defendants

Through: Mr. Naveen Chaklan, Ms. Raman Lall and Mr. Akhil Jindal, Advocates for D-1.
Mr. Aditya Gupta and Mr. Sauhard Alung, Advocates for D-2.
Ms. Bhanu, Advocate for D-3.
Mr. Ripudaman Bhardwaj, CGSC with Mr. Amit Rana, Advocate.
Mr. Ashutosh Kumar, Amicus Curiae with Ms. Radhika Pareva and Mr. B. Adithya, Advocates.

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

29.05.2025

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1. The present application has been filed on behalf of the plaintiffs seeking directions to the defendant no.1 to pay a sum of USD 1,66,500 for



the period from April 2022 to April 2025 in favour of the plaintiffs.

2. Issue notice.

3. Notice is accepted by Mr. Naveen Chaklan, counsel for the defendant no.1.

4. Attention of the Court has been drawn to paragraph no.6 of the order passed by this court on 8th April, 2025, which is set out below:

“She submits that despite the aforesaid order having been passed on 27th May 2024, the defendant no.1 continues to upload content on its application that infringes the plaintiffs’ copyright works. In these circumstances, she submits that the defendant no.1 should either be directed to deposit a suitable amount in Court or an order should be passed directing blocking of the defendant no.1’s application in India.”

5. On the said date, Mr. Chaklan, counsel for the defendant no.1, had sought time to obtain instructions from the defendant no.1 with regard to the aforesaid.

6. Mr. Chaklan has returned with instructions and submits that the defendant no.1 is willing to deposit a sum of USD 15,000 to the plaintiffs.

7. Ms. Swathi Sukumar, senior counsel appearing on behalf of the plaintiffs, submits that the offer for the license fees made on 16th February 2022 on behalf of defendant no. 1 for a sum of USD 15,000 was only for the period of one financial year with respect to the territory of Pakistan and Bangladesh. Therefore, she submits that suitable modifications in the said amount be made.

8. To be noted, the learned *amicus curiae*, in his written note of submissions, has submitted that the platform of the defendant no.1 BOOMPLAY cannot be categorized as an ‘intermediary’ in terms of Section 2(1)(w) of the Information Technology Act, 2000 to seek an exemption from its liability under the aforesaid Act.



9. In view of the above, the defendant no.1, at this stage, is directed to deposit USD 30,000 before this Court within four (4) weeks from today. The aforesaid deposit would be purely as an *ad interim* measure and without prejudice to the rights and contentions of the parties.
10. Reply to the present application be filed within four (4) weeks.
11. Rejoinder thereto, if any, be filed within two (2) weeks thereafter.
12. List on 14th August, 2025, the date already fixed.

AMIT BANSAL, J

MAY 29, 2025

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